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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CS(COMM)12/2021**
RAJIV SARIN & ORS. Plaintiffs
Through: Mr. Sidhant Kumar, Advocate

Versus

DIRECTORATE OF ESTATES & ORS Defendants
Through: Mr. Vikrant N. Goyal and Mr. Vinod
Tiwari, Advocate for D1 and D2

CORAM:
HON'BLE MR. JUSTICE MANOJ KUMAR OHRI
(VIA VIDEO CONFERENCING)

ORDER

% **11.01.2021**

I.A. 380/2021 (Exemption)

1. Allowed, subject to all just exceptions.
2. The application stands disposed of.

I.A. 379/2021 (under Order XXVI Rule 9 CPC read with Section 151 CPC)

1. Learned counsel for the plaintiffs submits that he is not pressing the present application at this stage.
2. The application is disposed of.

CS(COMM)12/2021

1. Complaint be registered as a suit.
2. Issue summons in the suit.
3. Mr. Vikrant N. Goyal, Advocate along with Mr. Vinod Tiwari, Advocate appears on advance notice and accepts summons in the suit for defendants No.1 and 2. The written statements shall be filed by the

defendants 1 & 2 within thirty days from today along with affidavits of admission/denial of the documents filed by the plaintiffs, failing which the written statements shall not be taken on record.

4. Issue summons in the suit to defendant No.3 on the plaintiffs taking steps through all permissible modes including WhatsApp and E-mail returnable before the learned Joint Registrar on 26.02.2021 for completion of service, pleadings and admission/denial of the documents.

5. The summons shall indicate that the written statements must be filed by the defendant within thirty days from the date of receipt of the summons. The defendant shall also file affidavit of admission/denial of the documents filed by the plaintiffs, failing which the written statement shall not be taken on record.

6. The plaintiffs are at liberty to file replications thereto within three weeks after filing of the written statements. The replication shall be accompanied by affidavit of admission/denial in respect of the documents filed by the defendants, failing which the replication shall not be taken on record.

7. List before Court on 26.04.2021.

MANOJ KUMAR OHRI, J

JANUARY 11, 2021

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